The Uttar Pradesh Flood Emergency Powers (Evacuation and Requisition (Amendment) Act, 1964
Act 20 of 1964

Keyword(s):
Divert the flow of Flooded Water, Remove object causing obstruction

(U. P. Act no. XX of 1964)

[Authoritative English* Text of the Uttar Pradesh Barh Sambandhi Aatyayik Adhikar (Khali Karane aur Adhigrihit Karne) Ka (Sanshodhan) Adhiniyam, 1964.]

AN

ACT

to amend the Uttar Pradesh Flood Emergency Powers (Evacuation and Requisition) Act, 1951

IT IS HEREBY enacted in the Fifteenth Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Flood Emergency Powers (Evacuation and Requisition) (Amendment) Act, 1964.

2. The long title of the Uttar Pradesh Flood Emergency Powers (Evacuation and Requisition) Act, 1951 (hereinafter referred to as the Principal Act), shall be substituted by the following:—

“To make certain provisions for the purpose of protecting life and property from danger caused or threatened by floods.”

3. The preamble of the Principal Act shall be substituted by the following:—

“Whereas it is expedient to make certain provisions for the purpose of protecting life and property from the danger caused or threatened by floods.”

*For Statement of Objects and Reasons, please see Uttar Pradesh Gazette Extraordinary, dated August 12, 1964.

Passed in Hindi by the Uttar Pradesh Legislative Council on August 17, 1964 and by the Uttar Pradesh Legislative Assembly on August 27, 1964.

Received the Assent of the Governor on September 17, 1964 under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated September 19, 1964.
4. After section 3 of the Principal Act, the following shall be inserted as a new section:—

"3-A. (1) Whenever the District Magistrate is of opinion that for the purpose of preventing an imminent danger to life or serious damage to property, caused or threatened by floods in any area, it is necessary in the public interest—

   (i) to divert the flow of the flooded water; or

   (ii) to remove wholly or in part any wall, embankment or any other object causing obstruction to the flow of such water in any direction;

he may make such order, as he thinks necessary, for diverting the flow of such water or for the removal of such wall, embankment or object, as the case may be.

(2) An order made by the District Magistrate under subsection (1) shall be executed by such agency and in such manner as may be specified in the order."